

(2021) 11 KL CK 0181
In the High Court Of Kerala
Case No : Writ Petition (C) No. 26569 Of 2021

Ajith P

APPELLANT

Vs

Sulthan Bathery Municipality Represented By Its Secretary

RESPONDENT

Date of Decision : 25-11-2021

Acts Referred:

Citation : (2021) 11 KL CK 0181

Hon'ble Judges : Anu Sivaraman, J

Bench : Single Bench

Advocate : George Abraham, Joby D Joseph, Appu.P.S

Final Decision : Dismissed

Judgement

Anu Sivaraman, J

1. This writ petition was filed challenging Ext.P11 notice and seeking directions to the respondent Municipality to consider and pass orders on Ext.P12 appeal.

2. It is submitted by the learned Standing Counsel for the Municipality that the appeal has been dismissed on 19.11.2021 and that a copy of the order will be served on the petitioners immediately.

In the above view of the matter, it is for the petitioners to take up the order passed by the Municipality before the Tribunal for Local Self Government Institutions. To enable the petitioners to obtain a copy of the order and to approach the Tribunal, the impugned action shall be kept in abeyance for a period of two weeks from today.

This writ petition is ordered accordingly.